

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.5**

**New IA/289/ND/2023 in IB/893/ND/2018**

**IN THE MATTER OF:**

M/s Vinayak Wire Products Pvt. Ltd.	...	Applicant
Versus		
Abir Infrastructure Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 18.01.2023**

**Coram:**

**MR. P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Ramneek, Adv. Mr. B. Naga Bhushan, RP  
For the Respondent :

**ORDER**

**New IA/289/ND/2023**

This application has been filed by the Resolution Professional under Section 60(5) of Insolvency & Bankruptcy Code, 2016 read with Rule 11 of NCLT Rules, 2016 along with an affidavit. It is submitted that the Resolution Plan under consideration has been implemented. The Operational Creditors have been paid from the upfront amount whereas payment of FCs claim is spread over a period of 3.5 years and NCDs have been issued on 17.12.2022 as envisaged in the approved plan. Let further steps be taken up by Resolution Professional in the matter. Status Report is taken on record with just exceptions. Place it with the main file for further reference.

IA stands disposed of.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**